

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

M.A. NO. 18/2026 IN EXECUTION APPLICATION NO. 77/2025 IN

ORIGINAL APPLICATION NO. 575 OF 2025

THE MATTER OF:

Mohd Saleem

.... Applicant

Versus

Central Pollution Control Board & Ors.

.... Respondents

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NDOH : 21.05.2026

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Respondent No.2

Through



(HARSHITA RAGHUVANSHI)

Advocate for the Respondent No.3, Chamber No. 439, 4th Floor,
Block D, Additional Building Complex, Supreme Court, New Delhi-01

Mobile No. 8090217309

E-mail: harshitaraghuvanshi@hotmail.com

Dated: 18.05.2026

New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

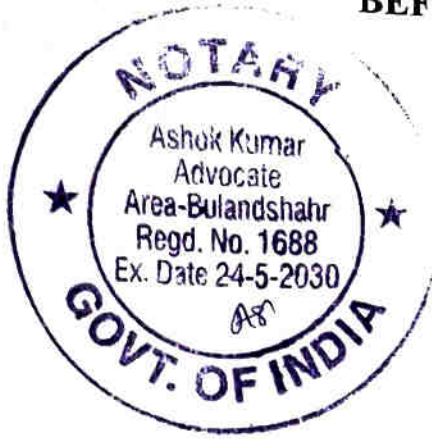
M. A. NO. 18 OF 2026

IN

EXECUTION APPLICATION NO. 77 OF 2025

IN RE:

ORIGINAL APPLICATION NO. 352 OF 2025



IN THE MATTER OF:

MOHD. SALEEM AND ORS.

...Applicant(s)

Versus

CENTRAL POLLUTION CONTROL BOARD
& ORS.

...Respondent(s)

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO.-2, UTTAR PRADESH POLLUTION CONTROL BOARD.

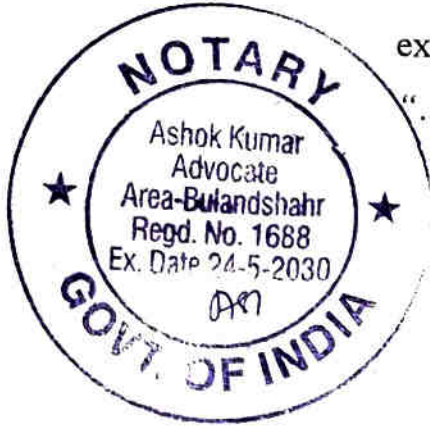
I, Vimal Kumar aged about 59 years, S/o Late Shri Shiv Prasad presently posted as Regional Officer, Uttar Pradesh Pollution Control Board Bulandshahr do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That by means of the Original Application No.-352/2025, the applicants have raised the grievances regarding the licensed meet shop at Bulandshahr, Uttar Pradesh, has projected the difficulties faced by them on account of absence of any operational slaughter house in their district.

✓



3. That the present matter has been taken up by this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") on 21.07.2025. Upon considering the grievance this Hon'ble Tribunal was pleased to direct the UPPCB to examine the said complaint in accordance with law and take appropriate action expeditiously, by making following observation:

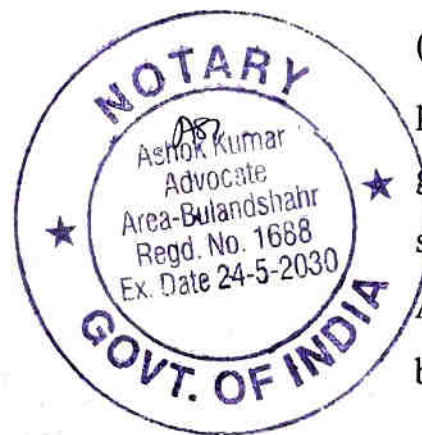


- “...3. *At this stage, learned Counsel for the Applicant has made a limited prayer by submitting that the Applicant has already made a complaint dated 27.05.2025 to the Member Secretary, UPPCB and no action on the said complaint has been taken, therefore, the Applicant be permitted to pursue the said complaint. The prayer is allowed. The Member Secretary, UPPCB will examine the said complaint in accordance with law and take appropriate action expeditiously.*
4. *The OA is accordingly disposed of.*”

4. That in compliance to the above direction passed by this Hon'ble Tribunal and in view of allegation made by the applicants vide its respective representations dated 27.05.2025 and 06.06.2025, the UPPCB has issued a letter dated 18.11.2025 to the applicant no.-1 through speed post, which was received back by the UPPCB as unserved. Further the officials of the UPPCB personally and physically served the said letter upon applicant and took its receiving, wherein it is specifically mentioned, that:

“Action is taken under the provisions of Water (Prevention and Control of Pollution) Act, 1974, as amended, Air (Prevention and Control of Pollution) Act, 1981, as amended and Environmental (Protection) Act, 1986. Under the said environmental acts, there is no provision for directing or compelling industrial units regarding generation of effluents, deciding production process and buying and selling a raw material by slaughter houses”.

A true copy of the letter dated 18.11.2025 alongwith receiving is being annexed herewith and marked as **Annexure-1**.

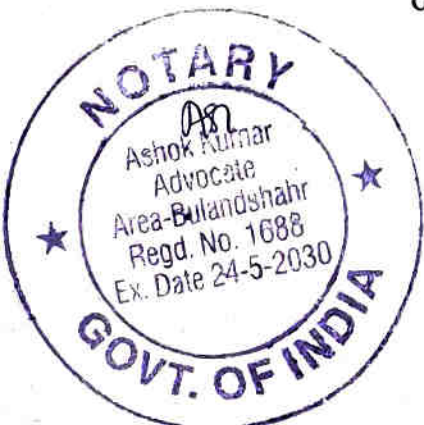
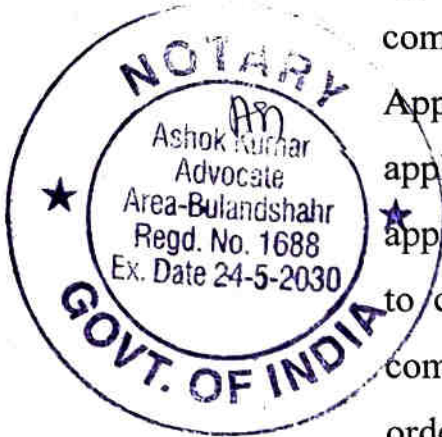


5. That in the meanwhile, prior to final action be taken by the UPPCB, applicants have preferred an Execution Application No. 77/2025 for compliance to the order dated 21.07.2025 passed in Original Application No. 352/2025. Upon considering the execution application this Hon'ble Tribunal, by disposing the execution application vide its order dated 18.11.2025, has directed the UPPCB to comply with the above order dated 21.07.2025, if not already complied with within a period of two months by observing that in order dated 21.07.2025 no time limit was fixed.

6. That with reference to the above direction passed by this Hon'ble Tribunal, the applicants have moved a representation dated 21.11.2025 before the UPPCB whereby applicants have produced the order dated 18.11.2025 passed by this Hon'ble Tribunal in execution application.

A true copy of representation dated 21.11.2025 made by an applicant and other meat-shop owners is being annexed herewith and marked as **Annexure-2**.

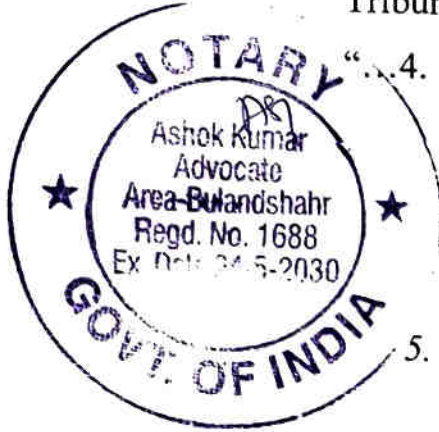
7. That in compliance to the above direction passed by this Hon'ble Tribunal vide its order dated 18.11.2025 in Execution Application No. 77/2025, the UPPCB has filed its action taken report before this Hon'ble Tribunal for consideration on 05.02.2026, which is already on record.



✓

 A handwritten signature in blue ink, appearing to be "Ashok Kumar", written over a checkmark.

8. That against the action taken report filed by the UPPCB, the applicant has filed its objection which is being treated by this Hon'ble Tribunal as present miscellaneous application. Upon considering the objection filed by the applicant, this Hon'ble Tribunal vide its order dated 27.02.2026 has passed the following;



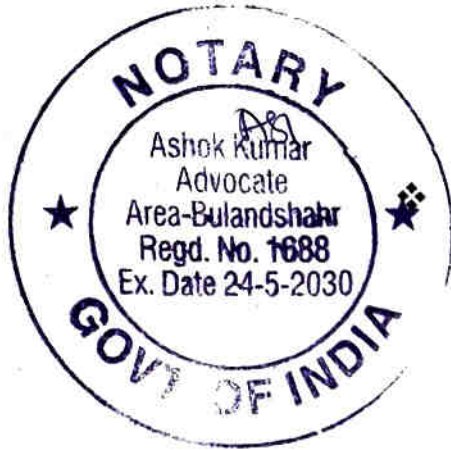
4. *In compliance of the above direction, the UPPCB has filed the action taken report dated 05.02.2026. In the M.A the applicant has alleged that the UPPCB has filed misdirected report focusing on the issue of the provision for buying and selling of raw material to the slaughter houses ignoring the main issue involved in the O.A.*
5. *Issue notice of the M.A. to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing...*

9. That in compliance to the above direction and in view of the averments made by the applicants in their representation dated 21.11.2025, the detailed status report is as under;

- ❖ In view of the action taken for compliance of the representation dated 21.11.2025 submitted by the applicants, the UPPCB vide its letter dated 08.12.2025 has fixed the hearing on 10.12.2025 at 12:30 p.m. at Regional Office, UPPCB, Bulandshahr. During the course of hearing on the date fixed the meat-shop owner was present and he provided a document in support of its averments made in representation dated 21.11.2025. A true copy of the attendance register of the meat-shop owner and the bill/supply of fresh buffalo meat made available on the spot, which is of M/s Rayban Foods Pvt. Ltd., Rampur Marg, Bulandshahr Road, Hapur, GSTIN-09AADCR4133K1Z9, quantity 155 Kg and M/s Al-Saqib Exports Pvt. Ltd., 11 Km. Milestone, opposite Naugaza Madarsa, Alipur Jijwana, Hapur Road, Meerut and two other bills attached with the said bills and the list of meat-shop



owners who are selling the meat in Bulandshahar after slaughtering buffalo from the above mentioned slaughter houses (01 Slaughter House of District Hapur & 01 slaughter House of District Meerut) are being annexed herewith and marked as **Annexure-3**.

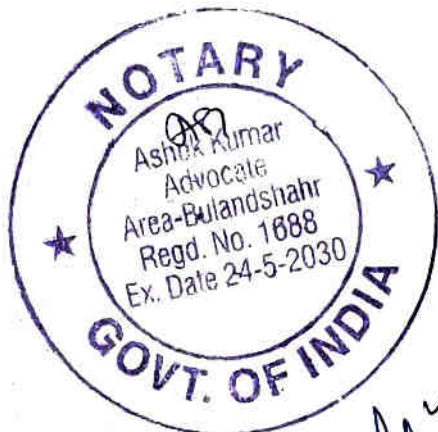


In compliance with the orders passed from time to time by the Hon'ble Supreme Court of India in Writ Petition (Misc.) No. 309/2003, Laxmi Narayan Modi vs. Union of India and ors., regarding various issues related to the slaughter houses, in continuation of the guideline issued by the Secretary, Ministry of Environment, Forest and Climate Change dated 02.07.2012, a State Level Committee has been constituted vide Office Memorandum No.-1838/9-8-12-02 CS/12 dated 11.09.2012 under the Chairmanship of Principal Secretary, Urban Development Department for implementation of various matter related to the operation of slaughter houses including the responsibility of establishing modern slaughter houses.

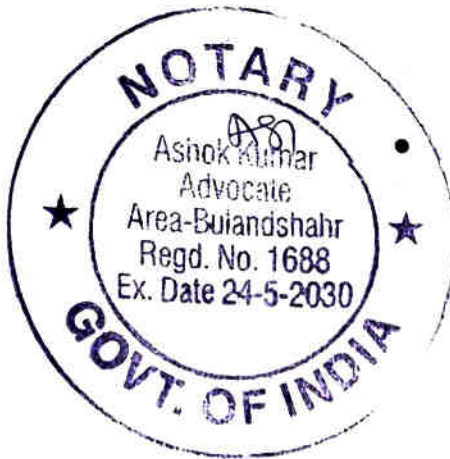
❖ Presently, 03 slaughter houses are operating in Tehsil-Khurja, District-Bulandshahr. The details of operating slaughter houses are as follows:

- **M/s Madina Frozen Foods Pvt. Ltd.**

The slaughter house in question has been granted a permission/consent by the UPPCB under Water (Prevention and Control of Pollution) Act, 1974, as amended, Air (Prevention and Control of Pollution) Act, 1981, as amended, to slaughter 150 buffalos and 200 goat/sheep. In this regard, a letter has been received from the slaughter house in question, which states that the slaughter house in question, has been granted a permission by APEDA to slaughter 150 buffalos per day.



A true copy permission/consent granted by the UPPCB and a permission issued by the APEDA are collectively being annexed herewith and marked as **Annexure-4**.



• **M/s Laham Exports India Pvt. Ltd.**

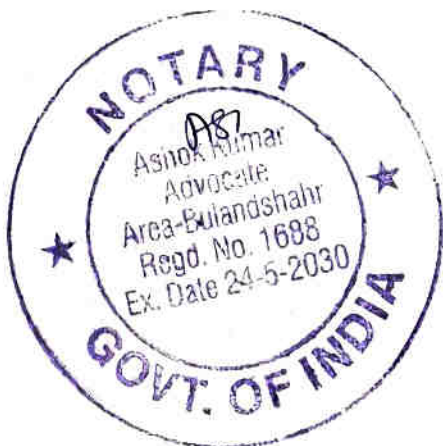
The slaughter house in question has been granted a permission/consent by the UPPCB under Water (Prevention and Control of Pollution) Act, 1974, as amended, Air(Prevention and Control of Pollution) Act, 1981, as amended, to slaughter 300 buffalos and 1,000 goat/sheep. In this regard, a letter has been received from the slaughter house in question, which states that the slaughter house in question, has been granted a permission by APEDA to slaughter 300 buffalos per day.

A true copy permission/consent granted by the UPPCB and a permission issued by the APEDA are collectively being annexed herewith and marked as **Annexure-5**.

• **M/s Al-Hamd Frozen Foods Pvt. Ltd.**

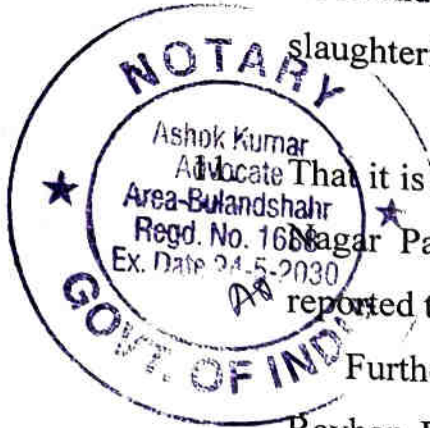
The slaughter house in question has been granted a permission/consent by the UPPCB under Water (Prevention and Control of Pollution) Act, 1974, as amended, Air (Prevention and Control of Pollution) Act, 1981, as amended, to slaughter 150 buffalos and 200 goat/sheep. In this regard, a letter has been received from the slaughter house in question, which states that the slaughter house in question, has been granted a permission by APEDA to slaughter 150 buffalos per day.

A true copy permission/consent granted by the UPPCB and a permission issued by the APEDA are collectively being annexed herewith and marked as **Annexure-6**.



A handwritten signature in blue ink, consisting of a stylized 'A' followed by a long horizontal stroke and a short vertical stroke at the end.

10. That above mentioned 03 slaughter houses namely M/s Madina Frozen Foods Pvt. Ltd, M/s Laham Exports India Pvt. Ltd & M/s Al-Hamd Frozen Foods Pvt. Ltd. Khurja, District Bulandshahr after slaughtering of buffalos, frozen meat is supplied to their exporters.

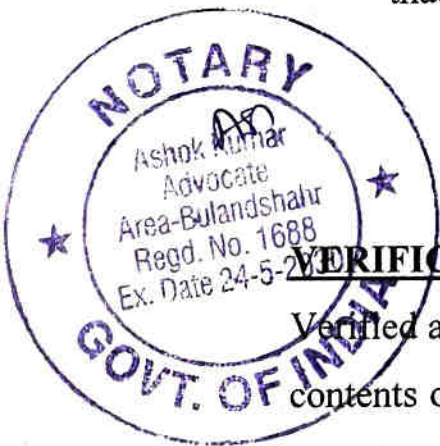


That it is further submitted here that, as per the list received from the Nagar Palika Parishad, Bulandshahr, a total of 75 meat shops is reported to be selling meat in district-Bulandshahr.

Furthermore, in view of the above, Slaughter houses namely M/s Rayban Foods Pvt. Ltd., Rampur Marg, Bulandshahr Road, Hapur and M/s Al-Saqib Exports Pvt. Ltd., 11 Km. Milestone, opposite Naugaza Madarsa, AlipurJijwana, Hapur Road, Meerut providing fresh buffalo meat to meat shop owners of district Bulandshahr for selling the meats.

12. That the present affidavit is being submitted before this Hon'ble Tribunal for kind perusal and consideration.
13. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT



VERIFICATION:

Verified at Bulandshahr on this the 13 day of 05, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.


DEPONENT



उत्तर प्रदेश UTTAR PRADESH

50AA 067342



[Handwritten Signature]

मि. अशोक कुमार एडवोकेट श्री शिव चंद्र
 बुलन्दशहर जिल्ला अदालत
 ने जिसकी यह प्रमाणित किया गया है कि
 आज दिनांक 13/05/2026 को अशोक कुमार
 प्रातः साथ मेरे सम्मुख हस्त शपथ पत्र के
 उक्त लेख को सनकर पक्षकार सत्य होना
 स्वीकार किया। शुद्ध 36/

अशोक कुमार 13/05/2026
 एडवोकेट/नोटेरी (पब्लिक)
 बुलन्दशहर (उप्र)

8525

11/5/2020

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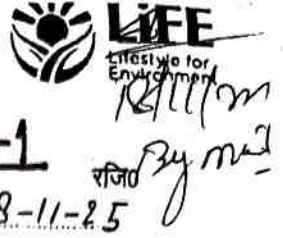
विभागाध्यक्ष, श्री श्री प्रकाश, विभागाध्यक्ष, ज. ए. पेंस्युनर, ट्रेल

नन्द किशोर शर्मा
ला० न० 192/231/००
S.V. कलेक्ट्रेट कम्पाउन्ड, बु० शहर

वेड
लालकैद
(37/५)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



Annexure-1

दिनांक 18-11-25

पत्रांक H34837 / सी-4 / एन0जी0टी0-249/2025

सेवा में,

मो0 सलीम पुत्र श्री हाजी अब्दुल सलीम,
(मीट शाप आनर),
वार्ड न0-31 अपर कोटे,
पोस्ट/धाना-बुलान्दशहर नगर, कोतवाली वार्ड सं0-30,
सराय काजी, नगर पालिका परिषद, बुलान्दशहर,
खाद्य सुरक्षा जोन-2, बुलान्दशहर 203001

मा0 न्यायालय प्रकरण
आवश्यक/महत्वपूर्ण
ई-मेल

विषय : मा0 एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 नं0-352/2025 मो0 सलीम एण्ड अदर्स बनाम के0प्र0नि0बो0 में पारित आदेश दिनांक 21.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 नई दिल्ली में योजित ओ0ए0 नं0-352/2025 मो0 सलीम एण्ड अदर्स बनाम के0प्र0नि0बो0 में पारित आदेश दिनांक 21.07.2025 का संदर्भ ग्रहण करें। मा0 एन0जी0टी0 पारित उक्त आदेश दिनांक 21.07.2025 के अनुक्रम में आपके प्रत्यावेदन दिनांक 27.05.2025 एवं दिनांक 06.06.2025 के कम में आपको अयगत कराना है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974, यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981, यथासंशोधित तथा पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों के अन्तर्गत कार्यवाही की जाती है। उक्त पर्यावरणीय अधिनियमों के अन्तर्गत औद्योगिक इकाईयों द्वारा उत्पन्न जनिता कराये जाने, उत्पादन प्रक्रिया तय किये जाने तथा पशुवधशालाओं द्वारा कच्चे माल को कचरे-विकच किये जाने के संबंध में निर्देशित किया जाना अथवा बाध्य किया जाना प्राविधानित नहीं है।

भवदीय
Digitally signed by
RAM GOPAL

Date: 18-11-2025

मुख्य पर्यावरण अधिकारी, वृत्त-4

प्रतिलिपि:-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलान्दशहर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

9/c

Annexure-2

Dated; 21.11.2025

To
The Regional Officer
Uttar Pradesh Pollution Control Board (UPPCB)
F-05, Railway Road, Yamunapuram,
Sripuri, Distt. Bulandshahr, U.P

SUBJECT: REPRESENTATION FOR COMPLIANCE OF HON'BLE NGT ORDER DATED 18.11.2025 (EXECUTION APPLICATION NO. 77/2025 IN OA NO. 352/2025) AND REQUEST FOR DIRECTIONS REGARDING SLAUGHTERHOUSE ACCESS FOR LICENSED MEAT SHOP OWNERS OF DISTRICT BULANDSHAHR

Respected Sir,

This representation is being submitted by the undersigned Applicants, Mohd. Saleem, along with other lawful and licensed meat shop owners of District Bulandshahr, Uttar Pradesh, in compliance with the directions issued by the Hon'ble National Green Tribunal in its order dated 18.11.2025 in Execution Application No. 77/2025 in OA No. 352/2025. The Hon'ble Tribunal has directed the Member Secretary, UPPCB, to comply with its earlier order dated 21.07.2025 and to submit an Action Taken Report within two months.

In view of the said mandate, it is respectfully brought to your kind notice that approximately 200 legally licensed and environmentally compliant meat shop owners in Bulandshahr, U.P are facing grave hardship due to the absence of any functional slaughterhouse within the district. Although all shopkeepers hold valid licenses and operate strictly within the legal and environmental framework, they are compelled to transport their animals to distant locations such as

Ghaziipur (Delhi), Meerut, and Aligarh, leading to considerable financial losses, logistical difficulties, and undue stress and injury to the animals. Furthermore, such long-distance transportation results in public hygiene concerns, increased vehicular pollution, and avoidable traffic challenges.

It is further submitted that fully regulated and operational slaughterhouses are available in Khurja within Bulandshahr district itself. However, despite being environmentally compliant facilities, these slaughterhouses refuse to permit slaughter of animals belonging to Bulandshahr's licensed meat vendors, citing the absence of any explicit direction from UPPCB or the Hon'ble NGT allowing such an arrangement. This refusal is causing significant hardship and, more critically, creating a risk of illegal and unregulated slaughtering within the district, which may lead to unmanaged waste, water contamination, odour nuisances, and other environmental and public health hazards. Such outcomes would directly contradict the purpose of environmental regulation and the preventive mandate of the Hon'ble Tribunal.

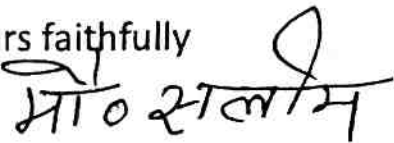
It is pertinent to mention that in a similar matter, namely OA No. 339/2013 (Krishan Kant Singh v. Union of India & Ors.), the Hon'ble National Green Tribunal had directed an operational slaughterhouse to permit slaughtering for local licensed meat shop owners as part of its Corporate Social Responsibility obligations. The facts of the present case are comparable, and therefore warrant a similar

facilitative regulatory approach by the UPPCB in the interest of lawful business operations and environmental welfare.

In light of the above facts, and in compliance with the Hon'ble NGT's order dated 18.11.2025, it is most humbly requested that your good office may kindly take immediate action on the Applicant's complaint dated 27.05.2025; issue appropriate directions to the authorized slaughterhouses at Khurja to permit slaughtering of animals belonging to licensed meat shop owners of Bulandshahr as a CSR measure or public-interest regulatory arrangement; ensure continuous adherence to environmental safeguards by all such facilities; and thereafter submit a detailed Action Taken Report before the Hon'ble Tribunal within the prescribed two-month period. Immediate action in this matter will prevent illegal Slaughtering practices, protect environmental integrity, and enable lawful license holders to operate in accordance with statutory and environmental norms.

Thanking you

Yours faithfully



1. MOHD. SALEEM
S/O HAJI ABDUL SHAMIM
Meat Shop Owner of Distt. Bulandshahr



2. MOHD. UMAR
S/O ABDUL AZIZ
Meat Shop Owner of Distt. Bulandshahr

सगीर अहमद

3. SAGIR AHMAD
S/O SHRI BABU
Meat Shop Owner of Distt. Bulandshahr

अब्दुल सलाम

4. ABDUL SALAM
S/O ABDUL KARIM
Meat Shop Owner of Distt. Bulandshahr

मोह इमरान

5. MOHD. IMRAN
S/O ABDUL AZIZ
Meat Shop Owner of Distt. Bulandshahr

इसलामुद्दीन

6. ISLAMUDDIN
S/O ALLADIYA
Meat Shop Owner of Distt. Bulandshahr

Abdullah

7. MOHD. ABDULLAH
S/O MOHD. YUSUF
Meat Shop Owner of Distt. Bulandshahr

मोह फारुक

8. MOHD. FARUKH
S/O MOHD. YASEEN
Meat Shop Owner of Distt. Bulandshahr

मोह तहिर

9. MOHD. TAHIR
S/O BALLO
Meat Shop Owner of Distt. Bulandshahr

Enclosed herewith:

1. Copy of order dated 18.11.2025 passed in E.A. No. 77/2025.
2. Copy of the petition.

क्षेत्रीय कार्यालय

दूरभाष : 05732-233879

फैक्स : 05732-233879

ई-मेल : robulandshahar@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

Uttar Pradesh Pollution Control Board
F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001संदर्भ : 696/04-220/25
सेवा में,

दिनांक : 08/12/25

श्री मौहम्मद सलीम पुत्र श्री हाजी अब्दुल शमीम (मीट शॉप ऑनर)
वार्ड नं०-31, ऊपर कोट, थाना-कोतवाली नगर,
जनपद-बुलन्दशहर।
मो० नं०-9258336980विषय: Representation for compliance of Hon'ble NGT order dated 18.11.2025 (Execution Application No. 77/2025 in OA No. 325/2025) and request for directions regarding Slaughter House access for licensed meat shop owners of District Bulandshahar.

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। श्री मौहम्मद सलीम, बुलन्दशहर द्वारा सी०एस०आर० नियम अन्तर्गत लाइसेंस धारक मीट शॉप स्वामियों द्वारा स्लाटरिंग कार्य जनपद बुलन्दशहर खुर्जा स्थित पशुवधशालाओं में किये जाने की अनुमति प्रदान किये जाने हेतु प्रस्तुत अपने प्रत्यावेदन दिनांक 22.11.2025 के क्रम में प्रकरण में सुनवाई हेतु क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर परिसर में दिनांक 10.12.2025 को अपरान्हः 12:30 बजे नियत की गयी है।

अतः आपको सूचित किया जाता है उपरोक्त संदर्भित प्रकरण के सम्बन्ध में समस्त सूचनाओं सहित उक्त तिथि एवं समय पर क्षेत्रीय अधिकारी के कक्ष में उपस्थित हों। प्रकरण की सुनवाई हेतु निर्धारित तिथि एवं समय पर उपस्थित न होने की दशा में यह मानते हुए कि आप द्वारा इस सम्बन्ध में कुछ नहीं कहना है, आपके प्रत्यावेदन का निस्तारण कर दिया जायेगा।

भवदीय

क्षेत्रीय अधिकारी














प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

९/८

JRK
20

Representation on behalf of Law-abiding and Licensed Meat Shop owners of District Bulandshahar, U.P. for Issuance of directions to slaughter Houses in Khurja, U.P. to permit slaughter of animals as a CSR responsibility प्रकरण में सुनवाई हेतु नियत दिनांक 10.12.2025 को अपरान्ह: 12:30 बजे क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर के क्षेत्रीय अधिकारी कक्ष में सुनवाई में उपस्थित प्रतिनिधियों की उपस्थिति पंजीका।

क्रम सं०	अधिकारी/व्यक्ति का नाम	विभाग/व्यक्ति का पता	मोबाइल नं०	हस्ताक्षर
1	विमल कुमार क्षेत्रीय अधिकारी	उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	967098358	
2	ए०के० मिश्रा, सहभाष्य/अभिज्ञ	उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9582686500	
3	सतनंद प्रताप सिंह, अवर अभियन्ता	उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9855299000	
4	10/10/20 श्री कृष्ण अहमद	मीटिंग रूम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9411862913	
5	श्री प्रदीप श्री अहमद	श्री प्रदीप श्री अहमद, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9720533713	
6	श्री प्रदीप श्री अहमद	श्री प्रदीप श्री अहमद, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9255830847	
7	श्री प्रदीप श्री अहमद	श्री प्रदीप श्री अहमद, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	97900533713	
8	श्री प्रदीप श्री अहमद	श्री प्रदीप श्री अहमद, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर।	9755406087	
9	असलम शोशरदी	असलम शोशरदी - बुलन्दशहर	No. Mob	
10	श्री अंसारी	असलम शोशरदी - बुलन्दशहर	7983006406	
11	Abdullah	असलम शोशरदी - बुलन्दशहर	8126996689	
12	जोषी	असलम शोशरदी - बुलन्दशहर	7906399455	
13	श्री अंसारी	असलम शोशरदी - बुलन्दशहर	9258830847	
14	श्री अंसारी	असलम शोशरदी - बुलन्दशहर		
15	श्री अंसारी	असलम शोशरदी - बुलन्दशहर		
16				
17				
18				

RAYBAN FOODS PRIVATE LIMITED		Bill of Supply				
Rampur Marg, Bulandshaher Road, Hapur (U.P)-245101		Invoice No: RF/11/2024-25		DATE: 10/12/2025		
FSSAI: 10019051002797 GSTIN: 09AADCR4133K1Z9		Delivery Note		Mode/Terms of Payment		
CONSIGNEE : MOHD SALEEM S/O HAJI ABDUL SHAMIM		Reference No. & Date.		Other References		
ADDRESS : WARD 31 UPER COTE TANDA BULANDSHAHR				MOB..9720533713		
FSSAI : 22721875000347		Dispatch Doc No.		Motor Vehicle No. DL 1L AC 8400		
		Dispatched through By Road		Destination BULANDSHAHR, Uttar Pradesh		
SI N	Description of Goods	HSN/SAC	Quantity IN KGS	Rate	per	Amount
1	Fresh Buffalo Meat..	02011000	155	230.00	KGS	35,650
	Total					35,650
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		FOR RAYBAN FOODS PRIVATE LIMITED Authorised Signatory				

This is a Computer Generated Invoice

AL SAQIB EXPORTS PVT.LTD.

11KM MILESTONE, OPP. NAUGAZA MADARSA, ALIPUR JIJWANA HAPUR ROAD MEERUT.

ANTE-MORTEM AND POST MORTEM CERTIFICATE

Sr. No:

This is to certify that the carcass of buffaloes details hereby as mentioned below which are being transferred to

Date and Time : 30-03-2025

Name : Mahal Tabiz

Mobile : 9027562319

Adhar No/License No : 2272876000280

No of Carcasses : 12 Pieces

Vehicle No : UP13 CT 2872

Address Meat Shop : Manjees Kas Bulhshah.

Have been slaughter by Halal method in the APEDA slaughter house of M/s AL SAQIB EXPORTS PVT.LTD.

Having APEDA Plant Register No. 49. The anti-mortem and postmortem of the buffaloes are carried out by the veterinarians of M/s AL SAQIB EXPORTS PVT.LTD. Under the supervision of state government veterinary

officer specifically appointed at the above mentioned slaughter house. It is further certified that above

carcasses have been delivered the animal who were found free from any visible symptom of any

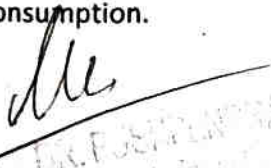
infections/communicable diseases. The animals are in the healthy state. Well rested and subjected to Ante-

Mortem Examination in accordance with ruling made under the Animal Husbandry Manual and the animal

were found fit for slaughtering.

In Post-Mortem the carcasses were found of good quality and sanitary condition. Wholesome and fit for the Human Consumption.

Signature



Designation: Veterinary Doctor

AL SAQIB EXPORTS PVT LTD.

Supervisor Sign.

Note: This certificate is valid only for 14 hours from date of issue.

यदि इस पेपर पर कोई भी कटिंग पाई जाती है तो यह मान्य नहीं होगा अवैध माना जाएगा

Bill of Supply

RAYBAN FOODS PRIVATE LIMITED		Invoice No: RF/11/2024-25		DATE : 06/12/2025		
Rampur Marg. Bulandshaher Road, Hapur (U.P)-245101		Delivery Note		Mode/Terms of Payment		
FSSAI: 10019051002797 GSTIN: 09AADCR4133K1Z9		Reference No & Date		Other References		
CONSIGNEE : SAGIR AHMAD S/O SHRI BABU ADDRESS : MIRCHI TOLA KASAI WADA BULANDSHAHR FSSAI : 22722876000104		Dispatch Doc No		MOB : 8077994371 Motor Vehicle No UP 13 CT 6152		
		Dispatched through By Road		Destination BULANDSHAHR , Uttar Pradesh		
SI N	Description of Goods	HSN/SAC	Quantity IN KGS	Rate	per	Amount
1	Fresh Buffalo Meat..	02011000	145	230.00	KGS	33,350
	Total					33,350
<u>Declaration</u> We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		FOR RAYBAN FOODS PRIVATE LIMITED Authorises Signatory				

This is a Computer Generated Invoice

Bill of Supply

RAYBAN FOODS PRIVATE LIMITED		Invoice No: RF/11/2024-25		DATE . 10/12/2025		
Rampur Marg, Bulandshaher Road, Hapur (U.P)-245101		Delivery Note		Mode/Terms of Payment		
FSSAI: 10019051002797 GSTIN: 09AADCR4133K1Z9		Reference No & Date:		Other References		
CONSIGNEE : MOHD TAHIR S/O BALLO				MOB : 8755406027		
ADDRESS : Mirchitola Kasaiwara Bulandshahr		Dispatch Doc No		Motor Vehicle No UP 13 CT 6152		
FSSAI : 22722876000280		Dispatched through By Road		Destination BULANSHAHAR , Uttar Pradesh		
SI N	Description of Goods	HSN/SAC	Quantity IN KGS	Rate	per	Amount
1	Fresh Buffalo Meat..	02011000	260	230.00	KGS	59,800
Total						59,800
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		FOR RAYBAN FOODS PRIVATE LIMITED Authorised Signatory				

This is a Computer Generated Invoice

GSTIN UZAAACQ7223L1ZA
 MAX FRI CONBORTIUM PVT LTD
 National Quality Market

27970 DEC

दुकानदार का नाम	पशु की संख्या और विवरण	राशि
	Taxable Value	840
	GST@ 5%	42



882
 रुपये

मुद्रांकित व सत्यापित

प्रार्थी का नाम

मकान स्थान

दुकान स्थान

1. मौहम्मद सलीम पुत्र अब्दुल शमीम उर्फ अजीज निवासी वार्ड न0 31 ऊपरकोट टांडा, बुलन्दशहर। पशु -1
2. मौहम्मद उमर पुत्र अब्दुल अजीज निवासी रूकन सराय, दुकान स्थान मिर्ची टोला, कसाईबाडा-बुलन्दशहर। पशु-2
3. अब्दुल सलाम पुत्र अब्दुल करीम निवासी मौ0 रूकन सराय, दुकान स्थान मिर्ची टोला कसाई बाडा बुलन्दशहर। पशु - 2
4. सगीर अहमद पुत्र बाबू निवासी पडोकियान, दुकान स्थान मिर्ची टोला कसाईबाडा, बुलन्दशहर। पशु- 2
5. मौहम्मद ईमरान पुत्र अब्दुल अजीज निवासी मौ0 रूकनसराय, मनिहारों वाला कुआ, दुकान स्थान मिर्ची टोला कसाईबाडा, बुलन्दशहर। पशु - 2
6. इस्लामुद्दीन पुत्र अल्लादिया निवासी मौ0 कस्साबान, दुकान स्थान रूकन सराय बुलन्दशहर। पशु- 2
7. मौहम्मद अब्दुल्ला पुत्र मौहम्मद युसुफ निवासी मौ0 मिर्दगान ऊपरकोट, दुकान स्थान वार्ड संख्या 32 मिर्ची टोला कसाईबाडा, बुलन्दशहर। पशु - 1
8. मौहम्मद फारूख पुत्र मौहम्मद यासीन निवासी मौ0 कस्साबान, दुकान स्थान मुस्तफागढी, धमैडा अड्डा बुलन्दशहर। पशु - 2
9. ताहिर पुत्र बल्लू निवासी, मौहल्ला रूकनसराय कसाई बाडा, दुकान स्थान रूकन सराय कसाईबाडा बुलन्दशहर। पशु - 1
10. बिलाल पुत्र मौहम्मद रफीक निवासी मौहल्ला सरायधारी, दुकान स्थान रूकनसराय तेलीवाडा बुलन्दशहर। पशु - 3
11. असलम पुत्र उमरदीन निवासी नरसलघाट, दुकान स्थान ऊपरकोट बुलन्दशहर। पशु - 1
12. राशिद पुत्र अब्दुल रहमान उर्फ मीठा निवासी मिर्दगान मौहल्ला ऊपरकोट, दुकान स्थान मुस्तफागढी, बुलन्दशहर। पशु - 1
13. जावेद पुत्र हाजी मुन्ना निवासी मौ0 रूकनसराय, दुकान स्थान नरसलघाट बुलन्दशहर। पशु - 1
14. रफीक पुत्र महरूद्दीन निवासी मौ0 देहलीगेट औरंगाबाद, दुकान स्थान कसाईबाडा औरंगाबाद, बुलन्दशहर। पशु - 4

Subscribers

- 1. इमरान उमर ४. दादाबाबा
- 2. इमरान ४. बाबा बुन्द
- 3. सिकीर ४. अहमदुल जलील
- 4. यमीन ४. कामरु
- 5. कादीम ४. भारत
- 6. सईद ४. दादा इसाक
- 7. खानम ४. रयाक
- 8. उमर ४. दादा जलील
- 9. इमरान ४. दादा जलील
- 10. दादा रदाम ४. अहमदुलरहमान
- 11. मोहद ४. मो. उमर
- 12. अजाबिद ४. मो. उमर
- 13. मुरमो. ४. मो. उमर
- 14. फारवान ४. मो. उमर
- 15. इरफान ४. बूबा बाबा
- 16. सहेजाद ४. इसाक
- 17. ममदुल ४. उबालु
- 18. दादा जहाद ४. बाबु
- 19. दादा सहेजाद ४. अमरक
- 20. अमीन ४. अलीज
- 21. अजाबिद ४. परवारी
- 22. शमीन ४. अलीज
- 23. अहमदुल ४. परवारी
- 24. अहमदुलमो ४. दादा पुसुफा
- 25. दादा असवार ४. दादा बुरा
- 26. अजाबिद ४. दादा बुरा
- 27. जहाद ४. दादा बुरा
- 28. दादा फयादु ४. इमरान
- 29. सगदि ४. बाबु
- 30. जदुर ४. कामवा

- 31. रदाम ४. वासु
- 32. इरसाद ४. लमीन रसदी
- 33. इरसाद ४. मानी
- 34. इरसाद ४. तुबरी
- 35. जादिक ४. दादा पुसुफा
- 36. दादा ४. दादा अमर
- 37. इमरान ४. दादा जलील
- 38. फयादु ४. कामरु
- 39. दादा सगदि ४. वाबु
- 40. रसदी ४. मुन्ना

अरबाबास

- 1. मिथकन ४. इसाक
- 2. कमीन ४. जफर
- 3. सगदि ४. इसाक
- 4. कबालु ४. मिथकन
- 5. यामीन ४. अहमदुलफरीज
- 6. शिराज ४. अहमदुलफरीज
- 7. अमीन ४. इमथाल
- 8. दादाजी सईद ४. नबी
- 9. अमीन मुस्दी ४. अहमदुलमो
- 10. अहमदुल ४. मुन्ना
- 11. पुसुफा ४. कामरु



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

225778/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULAND SHAHAR/2024

Application Id : 28947856

Date: 07/03/2025

To,

M/s

MADINA FROZEN FOODS PVT LTD SLAUGHTER HOUSE

Mundakhera Road, Khurja BULAND SHAHAR,203131

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MADINA FROZEN FOODS PVT LTD SLAUGHTER HOUSE** located at **Mundakhera Road, Khurja BULAND SHAHAR,203131**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MADINA FROZEN FOODS PVT LTD SLAUGHTER HOUSE** granted for the period from **05/03/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Slaughtering of Buffalo	150	Numbers/Day
2	Slaughtering of Goat	200	Numbers/Day
3	Frozen Meat after slaughtering as above	10.5	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3 KLD	Septic Tank	soak pit
Industrial	150 KLD	ETP	drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6-9
2	COD	250 mg/l
3	TSS	50 mg/l
4	BOD	30 mg/l
5	Oil & Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	boiler 6 TPH	bio mass	01	Particulate Matter	Cyclone dust collector and stack height of 30 meters from ground level
2	DG sets of 500 KVA	Dual Fuel	2	Sulphur Dioxide	4.4 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	800 mg/NM3
2	2	Sulphur Dioxide	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is issued to M/s MADINA FROZEN FOODS PVT LTD SLAUGHTER HOUSE, Mundakhera Road, Khurja BULANDSHAHAR for Slaughtering of 150 Buffalo per day and 200 Sheep/ Goat per day and production of Frozen meat- 10.5 TPD.
2. this consent shall be bound with the final order of Hon'ble High court Allahabad in writ C number 1561 of 2025 M/s Madina Frozen Foods Export pvt Limited Bulandshahr vs State of UP with regard to the Environmental Compensation of Rs 1,47,30,000/ imposed by UPPCB vide letter dated 29.01.2025
3. The unit shall operate and maintain the Effluent treatment plant so that the treated effluent meets the prescribed norms. The unit shall make strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. In case of usage of ground water, the Project Proponent must obtain NOC from CGWA well before the expiry, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
5. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit shall operate and maintain the installed online effluent monitoring system and shall ensure online connectivity with server of CPCB and UPPCB.
7. The APCS for controlling emissions should be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board.
8. The industry shall maintain and operate bio filter properly so that no odour problem is created in the within premises and outside premises.
9. The industry shall ensure the proper handling and disposal of dung and ingesta.
10. The industry shall be operated in such a way that there is no harm to the nearby environment.
11. If any closure direction is issued against the industry, by CPCB/UPPCB the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
12. The directions issued by the Hon'ble NGT / Court / CPCB / UPPCB shall be completely complied.
13. The Industry shall follow the charter of slaughter house issued by CPCB.
14. The Industry shall strictly comply with the 24 Point compendium issued by the Urban Development Department, Govt. of U.P.
15. The industry will ensure the continuous and uninterrupted data supply from OCEEMS to the SPCB and CPCB server and the calibration certificate of OCEEMS shall submit to state board.
16. The industry will ensure to install open to network on PTZ Cameras at Lairage, entry gate, aeration tank, inlet and outlet points of ETP. The different unit of ETP shall be maintained and operated with required parameter such as MLSS in aeration.
17. Industry shall process all the green bone through dry rendering plant. No green bone shall be sent outside premise for any activity.

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- Unit shall regularly operate and maintain Air pollution control system and ensure that stack emissions and ambient air quality is within the prescribed norms.
19. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
 20. The DG sets of 500 KVA with canopy and stack height 4.4 meter from roof of nearest building shall be operated with dual fuel.
 21. One biomass fired boiler 6.0 TPH shall be equipped with cyclone dust collector as APCS and stack height of 30 meters from ground level.
 22. The unit shall make modification or upgradation in the existing boilers to achieve the norms as notified by MOEF&CC Govt. of India vide notification number GSR 373(E) dated 16.05.2023 which shall be applicable by 16.05.2025
 23. Unit shall develop Green Belt in minimum 33 percent area of industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
 24. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
 25. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
 26. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
 27. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
 28. Unit shall comply with the document prepared by Central Pollution Control Board titled "Revised Comprehensive Industry Document on Slaughter House" for adoption of best available pollution control technologies, water consumption, effluent generation etc. and submit the compliance report to UPPCB.
 29. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF& CC approved laboratory within 03 months.
 30. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules 2016.
 31. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
 32. Industry shall ensure to develop Miyawaki forest so that treated water may be used for irrigation as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change.
 33. The unit shall submit the audited balance sheet for the current year.

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Chief Environmental Officer

Copy to:

Regional Officer Bulandshahr to ensure the compliance of the conditions imposed in the consent order.

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MEDINA FROZEN FOODS EXPORTS PVT. LTD

Regd. Office : Shop No. 23 Okhla Babzi Mandi, Okhla, New Delhi
PROCESSING PLANT & COLD STORAGE: Mundakhera Road, Khurja-203131 (Bulandshahr) U.P.

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Ref

Date 08/09/25

सेवा में

श्रीमान क्षेत्राधिकारी

उ० प्र० प्रदुषण नियंत्रण बोर्ड बुलंदशहर

महोदय,

आपको अवगत कराना है कि मैसेस मदीना फ्रोजेन फूड एक्सपोर्ट्स प्राइवेट लिमिटेड (स्लॉटर हाउस)

मुंडा खेरा रोड खुर्जा बुलंदशहर को प्रतिदिन 150 भैंस/भैंसा तथा 200 गोट/शीप स्लॉटरिंग करने की बोर्ड से इजाजत प्राप्त है हमारे उद्योग में केवल 150 भैंस/भैंसा प्रतिदिन कि स्लॉटरिंग होती है गोट/शीप की स्लॉटरिंग नहीं होती है APEDA से भी 150 भैंस/भैंसा प्रतिदिन स्लॉटरिंग की अनुमति प्राप्त है तथा 150 भैंस/भैंसा प्रतिदिन की स्लॉटरिंग कर फ्रोजेन मीट को एक्सपोर्ट्स द्वारा एक्सपोर्ट कर देते हैं।

धन्यवाद

मदीना फ्रोजेन फूड एक्सपोर्ट्स प्राइवेट लिमिटेड

मुंडा खेरा रोड खुर्जा बुलंदशहर



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED**255234/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULAND SHAHAR/2025****Application Id : 34577515****Date: 11/12/2025**

To,

M/s

LAHAM EXPORTS INDIA PVT LTD**2ND KM MOONDA KHERA ROAD KHURJA,BULAND SHAHAR,**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to LAHAM EXPORTS INDIA PVT LTD located at 2ND KM MOONDA KHERA ROAD KHURJA,BULAND SHAHAR,. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LAHAM EXPORTS INDIA PVT LTD granted for the period from 01/01/2026 to 31/12/2030 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Frozen meat	55	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2 KLD	Septic Tank	soak pit
Industrial	170 KLD	ETP	drai

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard**RAM GOPAL**Digitally signed by RAM
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S.No.	Parameter	Standard
1	pH	5.5- 9
2	COD	250 mg/l
3	TSS	50 mg/l
4	BOD	30 mg/l
5	Oil & Grease	10 mg/L

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6-9
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	boiler 6 TPH	bio mass	01	Particulate Matter	wet scrubber with stack height of 30 meter from ground level
2	DG sets of 500 KVA, 500 KVA and 380 KVA (RECT KIT)	Diesel	01	Particulate Matter	4.4 meter, 4.4 meter and 3.4 above the roof of nearest building

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/NM3
2	02	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s LAHAM EXPORTS INDIA PVT LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category35.3) ETP sludge	TSDF	1 Ton per Annum
2	Schedule I(Category5.1-used oil)	TSDF/Authorized Recycler	1KL per Annum
3	Schedule I(Category5.2-waste containing oil)	TSDF/Authorized Recycler	0.5KL per Annum

The authorization shall be in force and shall be valid upto 31/12/2030. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under these rules.
- The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- The authorization is valid for temporary storage of Hazardous Waste within premises only.
- The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

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It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility treatment, storage and disposal of hazardous waste.

- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

- 1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
- 2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
- 3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
- 4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

All be initiated against the applicant.

- The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
 7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
 8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for slaughtering of 300 Buffalo per day and 1000 Sheep/ Goat per day and production of frozen meat 55 TPD.
2. Effluent generation 170KLD, shall be treated in the ETP as per the norms stipulated in Environment (Protection) Rules 1986.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
5. Unit shall regularly operate and maintain Air pollution control system and ensure that stack emissions and ambient air quality is within the prescribed norms.
6. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
7. The rendering plant for the disposal of solid waste shall always be equipped with bio-filter for the control of odor.
8. The DG sets of 500 KVA, 500 KVA , 380 KVA with canopy and stack height 4.4 meter , 4.4 meter and 3.4 meter from roof of nearest building.
9. The 6 TPH bio-mass fired boiler shall always be equipped with wet scrubber and stack height of 30 meters from ground level.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise

Control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

13. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.

14. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.

15. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.

16. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

17. Unit shall comply with the document prepared by Central Pollution Control Board titled "Revised Comprehensive Industry Document on Slaughter House" for adoption of best available pollution control technologies, water consumption, effluent generation etc. and submit the compliance report to UPPCB.

18. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF& CC approved laboratory within 3 months.

19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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GOPAL
Date: 2026.02.08
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RAM GOPAL
Chief Environment Officer

Copy to:

Regional Officer, UPPCB, Bulandshahar to ensure the compliance of the conditions imposed in the consent order.

Digitally signed by
RAM GOPAL
Date: 2026.02.08
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**RAM
GOPAL**
Chief Environment Officer



A
12/09/25

Ref.....

Date... 12/09/25

सेवा में,

श्रीमान क्षेत्राधिकारी,

उ० प्र० प्रदुषण नियंत्रण बोर्ड बुलंदशहर,

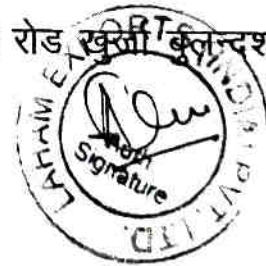
महोदय,

आपको अवगत कराना है कि मैसर्स लहम एक्सपोर्ट इण्डिया प्राइवेट लिमिटेड (स्लॉटर हाउस) मुंडा खेरा रोड खुर्जा बुलंदशहर को प्रतिदिन 300 भैंस/भैंसा तथा 1000 गोट/शीप स्लॉटरिंग करने की बोर्ड से इमता प्राप्त है हमारे उद्योग में केवल 300 भैंस/भैंसा प्रतिदिन कि स्लॉटरिंग होती है गोट/शीप की स्लॉटरिंग नहीं होती है APEDA से भी 300 भैंस/भैंसा प्रतिदिन स्लॉटरिंग की अनुमति प्राप्त है तथा 300 भैंस/भैंसा प्रतिदिन की स्लॉटरिंग कर फ्रोजेन मीट को एक्सपोर्टर्स द्वारा एक्सपोर्ट कर देते हैं।

धन्यवाद।

लहम एक्सपोर्ट इण्डिया प्राइवेट लिमिटेड

खेरा रोड, खुर्जा, बुलंदशहर



**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED**Application Id : 29012100****226100/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULAND SHAHAR/2024****Date: 30/01/2025**

To,

M/s

AL HAMD FROZEN FOODS PVT LTD (SLAUGHTER HOUSE)**2nd K.M. Mile Stone, Mundakhera Road, Block Khurja, Distt.-Bulandshahar (U.P.) - 203131**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **AL HAMD FROZEN FOODS PVT LTD (SLAUGHTER HOUSE)** located at **2nd K.M. Mile Stone, Mundakhera Road, Block Khurja, Distt.-Bulandshahar (U.P.) - 203131.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **AL HAMD FROZEN FOODS PVT LTD (SLAUGHTER HOUSE)** granted for the period **from 01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Slaughtering of Buffalo	150	Numbers/Day
2	Slaughtering of Sheep or Goat	200	Numbers/Day
3	Frozen meat	24	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	12 KLD	Septic Tank	Drain
Industrial	500 KLD	ETP	Drain

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

Prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-8.5
2	COD	250 mg/l
3	BOD	30 mg/l
4	TSS	50 mg/l
5	Oil & grease	10 mg/L
6	Quantity of discharge	500 KLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30 mg/l
2	TSS (mg/L)	100 mg/l
3	pH	6.5 to 9
4	Fecal Coliform (MPN/100ml)	1000 MPN/100 ml

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	boiler 6TPH	Bio mass	01	Particulate Matter	Cyclone dust collector and stack height of 30 meters from ground level
2	DG sets of 500 KVA, 500 KVA	Diesel	03	Particulate Matter	4.4 meter and 4.4 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	800 mg/NM3

2	02	Particulate Matter	As per E(P) Rules 1986
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s AL HAMD FROZEN FOODS PVT LTD (SLAUGHTER HOUSE). is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category5.1-used oil)	TSDF/Authorized Recycler	1.5 KL per Annum
2	Schedule I(Category5.2-oil soaked cloth)	TSDF/Authorized Recycler	1.5 Ton per Annum

The authorization shall be in force and shall be valid upto 31/12/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under these rules.
- The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- The authorization is valid for temporary storage of Hazardous Waste within premises only.

- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for slaughtering of 150 Buffalo per day and 200 Sheep/ Goat per day and production of frozen meat 24 TPD.
2. Effluent generation 500 KLD, shall be treated in the ETP as per the norms stipulated in Environment (Protection) Rules 1986.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit shall operate and maintain the installed on line effluent monitoring system and shall ensure on line connectivity with server of CPCB and UPPCB.
5. Unit shall regularly operate and maintain Air pollution control system and ensure that stack emissions and ambient air quality is within the prescribed norms.
6. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
7. The rendering plant for the disposal of solid waste shall always be equipped with bio-filter for the control of odor.
8. The DG sets of 500 KVA, 500 KVA , with canopy and stack height 4.4 meter, 4.4 meter from roof of nearest building.
9. The 6 TPH bio-mass fired boiler shall always be equipped with cyclone dust collector and stack height of 30 meters from ground level.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

11. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
13. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
14. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
15. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
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17. Unit shall comply with the document prepared by Central Pollution Control Board titled "Revised Comprehensive Industry Document on Slaughter House" for adoption of best available pollution control technologies, water consumption, effluent generation etc. and submit the compliance report to UPPCB.
18. Unit shall submit treated effluent quality monitoring report, ground water quality monitoring of Industrial premises and area of irrigation done by MoEF& CC approved laboratory within 3 months.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2025.01.30 11:34:40 +05'30'
Chief Environmental Officer

Copy to:

Regional Officer Bulandshahr to ensure the compliance of the conditions imposed in the consent order.

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2025.01.30 11:34:50
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Chief Environmental Officer

7435

Al-Hamd Frozen Foods Pvt. Ltd.

Exporters of Best Quality Fresh & Frozen Meat

Ref. No. : AHFFPL /

Dated :

दिनांक 12/09/2025

सेवा में

श्रीमान क्षेत्राधिकारी

उ० प्र० प्रदुषण नियंत्रण बोर्ड बुलंदशहर

महोदय,

आपको अवगत कराना है कि मैसर्स अल-हमद फ्रोजन फूड्स प्राइवेट लिमिटेड (स्लॉटर हाउस) मुंडा खेरा रोड खुर्जा बुलंदशहर को प्रतिदिन 150 भैंस/ भैंसा तथा 200 गोट/ शीप स्लॉटरिंग करने की बोर्ड से इजाजत प्राप्त है हमारे उद्योग में केवल 150 भैंस/ भैंसा प्रतिदिन कि स्लॉटरिंग होती है गोट/ शीप की स्लॉटरिंग नहीं होती है अपेडा से भी 150 भैंस/ भैंसा प्रतिदिन स्लॉटरिंग की अनुमति प्राप्त है तथा 150 भैंस / भैंसा प्रतिदिन की स्लॉटरिंग कर फ्रोजेन मीट को एक्सपोर्टर्स द्वारा एक्सपोर्ट कर देते है।

धन्यवाद



अल-हमद फ्रोजन फूड्स प्राइवेट लिमिटेड (स्लॉटर हाउस)

मुंडा खेड़ा रोड खुर्जा खुर्जा बुलंदशहर

Office & Factory : 2 km MILESTONE, MUNDAKHERA ROAD, KHURJA-203 131 (U.P.)

Mobile : +91-9837060196, +91-9837060194 E-mail : alhamdkhurja@gmail.com



IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI
 Suit/Appeal No. M.A. NO. 18/2026 IN EXECUTION APPLICATION NO. 77 OF 2025
 IN O.A. NO. 352/2025 JURISDICTION OF 201

In re:-

MOHD SALEEMPlaintiff(s) or Petitioner(s)
 Appellant(s) Complainant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS. Defendant (s)/ Respondent(s) / Accused Know all to whom
 these Present shall come that I/we Anuj Kumar Chaubey posted as Law Officer 1 in UPPCB

The above named Respondent No.2

Advocate, Enrolment No: UP 4975/2012 Chamber No: 439, 4th Floor, Block-D, Additional Building Complex, Supreme Court, New Delhi. Mobile No: 8090217309; Email: harshitaraghuvanshi@hotmail.com

(I/We undersigned the Advocate) hereby do by my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 18th Day of March 2026 accepted subject to the terms of the fees.

Advocate

Harshita Raghuvanshi
 Harshita Raghuvanshi

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Anuj Kumar Chaubey
 Signed in My Presence. The Client
 Law Officer-I
 U.P. Pollution Control Board
 Lucknow